

State of U.P. and Others

Vs

Ram Sakal Singh

Civil Appeals Nos. 1149-63 of 1981

(G. T. Nanavati, S. R. Babu JJ)

12.11.1998

JUDGMENT

NANAVATI, J. -

1. These appeals are in respect of licences for retail vending of country liquor for the year 1980-81. What was challenged in the High Court was the direction given in the radiogram dated 16-9-1980, by the Excise Commissioner, U.P. The directions were in respect of a number of shops which could be permitted to be opened for vending country liquor and hang. Since the matters are of 1980-81, they really now do not survive as they have become infructuous. Therefore, keeping the question of law open, the appeals are dismissed.